

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.580/MP/2020**

- Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Solar Energy Corporation of India Limited.
- Petitioner : ReNew Wind Energy (TN) Private Limited (RWEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

**Petition No. 63/MP/2021 and IA No. 11/2021**

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 7.8.2018, Transmission Service Agreement dated 6.9.2018 and Agreement for Long Term Access dated 6.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Power Grid Corporation of India Limited stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantee and levying relinquishment charges.
- Petitioner : ReNew Wind Energy (TN) Private Limited
- Respondent : Power Grid Corporation of India Limited
- Date of Hearing : 29.11.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Amit Kapur, Advocate, RWEPL  
Shri Rahul Kinra, Advocate, RWEPL  
Shri Aditya Ajay, Advocate, RWEPL  
Shri Aashwyn Singh, Advocate, RWEPL  
Shri M.G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Shri G. Umapathy, Sr. Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri Swapnil Verma, CTUIL



Shri Ranjit Singh, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Smarajit Sahoo, RWEPL

### **Record of Proceedings**

During the course of hearing, the learned counsel for the Petitioner and the learned senior counsel and learned counsel for the Respondents argued at length and reiterated the submissions made in the pleadings.

2. After hearing the learned senior counsel and learned counsels for the parties, the Commission permitted the parties to file their brief written submissions, if any, within three weeks with copy to each other. The Commission further clarified that the interim protection granted in favour of the Petitioner shall continue till the outcome of the present matters and the Petitioner shall keep the Bank Guarantees furnished under the Power Purchase Agreement and/or Transmission Agreement(s) alive and valid.

3. Subject to the above, the Commission reserved the order in the matters.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**